

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:874
ANSWERED ON:25.07.2003
OUTSTANDING INCOME TAX
MANSUKHBHAID. VASAVA;RAM TAHAL CHOUDHARY

Will the Minister of FINANCE be pleased to state:

- (a) the top hundred industrial and commercial units against whom income tax and other taxes are outstanding as on date;
- (b) the amount due against each of them; and
- (c) the steps taken by the Government to recover these taxes?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

(a) and (b) The information is being collected and will be laid on the Table of the House.

(c) Recovery of tax is a continuous process, involving the use of statutory provisions which include charging of interest, levy of penalty, attachment and sale of movable/immovable properties. In respect of cases where stay orders against recovery have been passed by the appellate bodies, special measures are taken to file petitions for urgent hearing or for deciding the cases on priority. Periodical review and monitoring of cases involving high demands are also regularly undertaken at various levels and necessary instructions are issued from time to time for effecting recovery of the outstanding taxes.